

ITEM NO.41

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 606/2023

C. R. JAYA SUKIN

Petitioner(s)

VERSUS

LOK SABHA SECRETARIAT & ORS.

Respondent(s)

(FOR ADMISSION and IA No.111054/2023-PERMISSION TO APPEAR AND ARGUE
IN PERSON) (IA No. 111054/2023 - PERMISSION TO APPEAR AND ARGUE IN
PERSON)

Date : 26-05-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
(VACATION BENCH)

For Petitioner(s) Petitioner-in-person

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. Revashish Bharukha, Adv.
Mr. Kanu Agrawal, Adv.
Mr. A. K. Sharma, Adv.

UPON hearing the petitioner-in-person the Court made the following
O R D E R

After hearing the petitioner-in-person for some time, we were
not inclined to accept his submissions.

Facing the said difficulty, the petitioner has sought leave to
withdraw this Writ Petition.

In view of above, the writ petition under Article 32 of the
Constitution of India filed by the petitioner stands dismissed as
withdrawn.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER